

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI**

**O.A. No. 143 of 2022**

SRI. PARAMESH. V

...Applicant

Vs

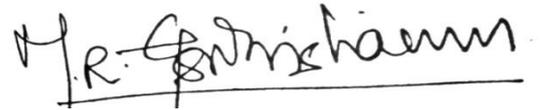
1. The Deputy Commissiner  
Bengaluru Urban District  
& 13 ors.

...Respondents

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Dated at Chennai on this the 21<sup>st</sup> day of February, 2023



COUNSEL FOR 5<sup>th</sup> RESPONDENT

**M.R.GOKUL KRISHNAN**  
Standing Counsel for KSPCB  
(Karnataka State Pollution Control Board)

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI****O.A. No. 143 of 2022****IN THE MATTER BETWEEN:**

SRI. PARAMESH. V  
S/o. Sri. Late- Venkatesh,  
Aged about 38 years,  
Near Om Shakthi Temple,  
Belthuru Colony, Kadugodi Post  
Bengaluru – 560067

...Applicant

Vs

1. The Deputy Commissioner  
Bengaluru Urban District  
D.C. Office Building  
Behind Kandaya Bhavan  
K.G. Road  
Bengaluru – 560009  
e-mail – [dcurban@nic.in](mailto:dcurban@nic.in)  
Phone No. 080-22211292
2. The Commissioner  
Bruhat Bengaluru Mahanagara Palike,  
Hudson Circle, N.R. Square,  
Bengaluru – 560002  
e-mail: [comm.@bbmp.gov.in](mailto:comm.@bbmp.gov.in)  
phone No. 9480685700
3. The Joint Commissioner  
Bruhat Bengaluru Mahanagara Palike,  
Mahadevapura Zone  
ITPL Main Road, Mahadevapura  
Bengaluru – 560048  
e-mail: [jcmpura@bbmp.gov.in](mailto:jcmpura@bbmp.gov.in)  
Phone No. 9480685645



  
Senior Environmental Officer  
Infrastructure & Lake Development  
Karnataka State Pollution Control Board  
Bengaluru

4. THE ASST. EXECUTIVE ENGINEER  
Bruhat Bengaluru Mahanagara Palike, Hoodi Ward -54,  
Whitefield Main Road Bengaluru-560048  
ITPL Main Road, Mahadevapura  
E-Mail-ace.hoodysubdivision@gmail.com  
Phone No-9448043480
5. THE CHAIRMAN Karnataka State Pollution Control Board  
Parisara Bhavan, No.49 E-Mail-chairman@kspcb.gov.in  
Church Street Bengaluru-560001  
Phone No 080-25589111
6. THE SENIOR ENVIRONMENTAL OFFICER East Zone Mahadevapura  
Nisarga Bhavan, 3rd Floor Thimmiah Road  
Bengaluru-560010  
E-Mail- scoe@kspcb.gov.in  
Phone No 080-23228859
7. THE ENVIRONMENTAL OFFICER RO Mahadevapura  
Nisarga Bhavan, 3rd Floor Thimmiah Road  
Bengaluru-560010  
E-Mail - bngmdpura@kspcb.gov.in  
Phone No 080-23224002
8. The Tahsildar.  
KR Puram -East Taluk, KR Puram  
Bangalore-560036  
Ph: 9000001368  
e-mail: tah.bangaloreeasttq@gmail.com
9. The Asst. Executive Engineer (Lakes)  
BBMP Annex Building,  
N R Square,  
Bangalore – 560002  
Ph: 9845426334  
E-mail: eelakes@bbmp.gov.in



  
Senior Environmental Officer  
Infrastructure & Lake Development  
Karnataka State Pollution Control Board  
Bengaluru

## 10. Executive Engineer (Storm water drain department)

Mahadevapura Zone, BBMP,  
 Jayanagar Shopping complex, Bangalore-560011  
 Ph: 9480685700  
 E-mail: [ceswd@bbmp.gov.in](mailto:ceswd@bbmp.gov.in)

## 11. Asst. Engineer (Town Planning)

Mahadevapura Zone, BBMP  
 Bangalore-560048 Ph: 9480685700  
 E-mail: [jntp@bbmp.gov.in](mailto:jntp@bbmp.gov.in)

## 12. Asst. Revenue Officer

Hoodi Division BBMP  
 Email: [comm@bbmp.gov.in](mailto:comm@bbmp.gov.in)

## 13. Narakkagari Venugopal Reddy

Managing Partner  
 Bangalore-560048 Ph: 9480685700  
 NVR DEVELOPERS 3rd floor, 55, Sapthagiri Lay Out,  
 Belathur Kadugodi, Bangalore, Bengaluru (Bangalore) Urban,  
 Karnataka, 560067  
 Ph: 8884777099  
 Email: [info@nvrdevelopers.com](mailto:info@nvrdevelopers.com)

## 14. Lakka Jytheswar

Partner  
 NVR DEVELOPERS  
 3rd floor, 55, Sapthagiri Lay Out,  
 Belathur Kadugodi, Bangalore, Karnataka, 560067  
 Bengaluru (Bangalore) Urban,  
 Ph: 8884777099  
 Email: [info@nvrdevelopers.com](mailto:info@nvrdevelopers.com)



...Respondents

  
 Senior Environmental Officer  
 Infrastructure & Lake Development  
 Karnataka State Pollution Control Board  
 Bengaluru

**COUNTER AFFIDAVIT ON BEHALF OF 5<sup>TH</sup>, 6<sup>TH</sup> AND 7<sup>TH</sup>**  
**RESPONDENTS**

I, M. G Yathish S/o M. V. Gopal, Senior Environmental Officer of Karnataka State Pollution Control Board, having office at Parisara Bhavan, No. 49, Church Street, Bangaluru – 560001 do hereby solemnly state and sincerely affirm as follows:

1. I state that I am well acquainted with the facts and circumstances of the case and I am competent to swear this Affidavit. I am also swearing this Affidavit on behalf of 6<sup>th</sup> and 7<sup>th</sup> Respondent.
2. I state that the Applicant filed the above Original Application praying the Hon'ble Tribunal to:

(A) Direct the Respondent Authorities to stop and take strict actions against Respondent No 13&14 on the ongoing construction activities in the Storm Water Drain/Stream/Nala buffer zone, and review issued NOC and Approvals.

(B) Direct the Respondent Authorities to maintain the Storm Water Drain/Stream/Nala encroachments. and its buffer zone free from any

(C) Direct the Respondent Authorities to rebuild the water body as it was earlier by evacuating all dumped highly contaminating construction waste at the cost of Respondent No.13&14

(D) Hon'ble Tribunal be pleased to impose huge cost on respondents due to the damages caused to the environment.

  
Senior Environmental Officer  
Infrastructure & Lake Development  
Karnataka State Pollution Control Board  
Bengaluru



(E) Hon'ble Tribunal be pleased to direct the respondent's to pay the legal expenses incurred by the complainant/applicant.

(F) Direct the appropriate authority to initiate criminal proceedings against all the perpetrators.

(G) Pass such other order/orders as this Hon'ble Tribunal deems fit, in the facts & circumstances of the case, including an order as to costs, in the interest of justice.

3. I state that I deny each and every averment made in the Original Application except those which are admitted hereunder.
4. I state that the 13<sup>th</sup> Respondent M/s. NVR Developers has obtained consent for establishment (CFE) from the KSPCB for construction of residential apartment, 144 flats having built up area of 16,050.07 sq.m. and 95 KLD Sewage Treatment Plant (STP) vide No. PCB/484/CNP/17/H-864 dated 05.01.2018.
5. I further state that Sri. Venu Gopal Reddy N., Managing Partner of M/s. NVR Developers had obtained the Environmental Clearance (EC) from SEIAA, Govt. of Karnataka vide No. SEIAA 49 CON 2020 dated 04.09.2020 for construction o Residential Apartment in plot area of 17,198.29 sq.m. with 432 flats having TBUA of 43,954.08 sq.mtr with STP capacity of 250 KLD at Sy.No. 28, 30, 31/1, 31/2 & 34/1, Katha No. 143, Kumbena Agarhara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru. Copy is herewith annexed as **Annexure-II**.
6. I state that further the M/s. NVR Developers has obtained the consent for expansion vide No. CTE- 322431 dated 23.12.2020 from KSPCB for construction of Residential Apartment 432 Flats having built up area 43,954.08 sq.m. & 250 KLD STPs wherein a condition was stipulated that the applicant shall strictly adhere to the Zoning Regulation with



*[Signature]*  
 Senior Environmental Officer  
 Infrastructure & Lake Development  
 Karnataka State Pollution Control Board  
 Bengaluru

respect to buffer Zone towards any Lake, Nala, drain or any other water bodies as per the local planning authority guidelines and Applicant shall strictly follow the Construction and Demolition Waste Management Rules, 2016." Copy is herewith annexed as **Annexure-III**.

7. I further state that, the Regional Office-Mahadevapura, KSPCB had received a legal notice from Smt. Brinda A.S. Advocate & Legal Consultant dated. 25.07.2022 wherein it was stated that while construction of Residential Apartment by NVR Developers, they have encroached the Raja Kaluve (storm water drain) adjacent to the Sy. Nos. 30, 31/1 & 31/2 & 34/1 and swallowed the water body between Sy. No.31, 30 & 32 (there was a water body as per village map) and also about dumping of highly contaminated construction waste to the water body and disturbed the Environment.
8. I state that accordingly, the Deputy Environmental Officer (DEO) of Regional Office-Mahadevapura, KSPCB has inspected the project on 24/08/2022 and has issued a notice vide no.706 dated 25.08.2022 informing to submit the documents with respect to amalgamation of Sy. No's 28 and 30, 31 & 34 of Kumbena Agrahara Village. Copy is herewith annexed as **Annexure-IV**.
9. I state that a letter was addressed to Assistant Director of Land Records & Survey Settlement (ADLR) vide no.707 dated 25.08.2022 informing them to submit the survey sketch showing the nala encroachments, if any. Copy is herewith annexed as **Annexure-V**. However, the KSPCB has not received any reply from ADLR.

  
 Senior Environmental Officer  
 Infrastructure & Lake Development  
 Karnataka State Pollution Control Board  
 Bengaluru



10.I state that in response to the notice, NVR Developers has submitted their reply dated 14.09.2022 wherein they have informed that, while obtaining plan approval from Bruhat Bengaluru Mahanagara Palike (BBMP)-Mahadevapura Zone as per order received by revenue department they have re- routed the natural Nala which is shown in the village map & constructed separate storm water drainage adjacent to project site as per the order and also they have confirmed that, it is not a Rajakaluve but is a feeder canal. Further, they have also stated that, they have disposed the construction waste to BBMP dump site and not to the water body. Also, they have furnished the copy of BBMP plan approval wherein kharab area has been marked towards South side of Block B & North side of Block-A & sketch of re-route of feeder canal. Copy is herewith annexed as **Annexure-VI**. No such nala buffer has been earmarked in BBMP approved plan.

11. I state that the Regional Office-Mahadevapura, KSPCB has received the copy of application filed before Hon'ble NGT vide no.145/2022 (SZ) by the applicant Sri.Paramesh. V regarding the same issue of lake buffer encroachment by this project on 16.01.2023 (hard copy).

12. I state that in view of this the Deputy Environmental Officer (DEO) of Regional Office- Mahadevapura, KSPCB has inspected the project on 17.01.2023 and following observations were made:

- a) The Block-A has been occupied and operating the STP without obtaining consent for operation from the Board under the provisions of Water (P & C of P) Act, 1974.

b) As per CDP-2015 of RMP there is no nala/drain present in Sy No. 28, 30, 31 & 34 of Kumbena Agrahara Village.



  
Senior Environmental Officer  
Infrastructure & Lake Development  
Karnataka State Pollution Control Board  
Bengaluru

c) As per BBMP Plan approval dated 19.06.2020, Kharab area of 3 guntas towards north side of Block-A and 7 guntas towards south side of Block-B has been earmarked and at present, road has been made and is existing.

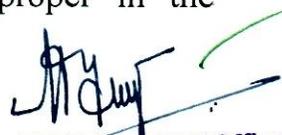
d) The Block B is under construction they have completed construction of GF+ 3UF and finishing work is going on.

e) The construction of STP work is not yet started.



13. I state that the copy of inspection report is herewith annexed as **Annexure-VII**. Further, based on the observations made, a notice has been issued vide no.1498 dated 25.01.2023. Copy is herewith annexed as **Annexure-VIII**. I further state that the Board will take further action based on project authorities' reply.

It is therefore prayed that this Hon'ble Tribunal may pleased to take the above facts on record and dismiss the application with cost and pass such further or other Orders as the Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

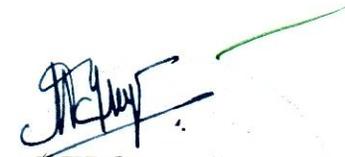
  
Senior Environmental Officer  
Infrastructure & Lake Development  
Karnataka State Pollution Control Board  
Bengaluru

### VERIFICATION

I, M. G Yathish S/o M.V. Gopal, Senior Environmental officer, Kamataka State Pollution Control Board having office at No.49, "Parisara" Bhavan, Church street, Bengaluru-560001, do hereby verify and state that the contents of Paragraph No. 1 to 13 are true and correct to the best of my knowledge, belief and information.

**SWORN TO BEFORE ME**

  
N. KANCHIVARADARAJU, M.A., LLB  
ADVOCATE & NOTARY PUBLIC  
GOVERNMENT OF INDIA  
# 66/67, 5th Cross, Jyothi Nagar,  
Chandra Layout, Bangalore - 560 072.  
Mob : 9008573379

  
DEPONENT  
Senior Environmental Officer  
Infrastructure & Lake Development  
Karnataka State Pollution Control Board  
Bengaluru

20 FEB 2023



ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321

ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ  
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

401H.D. Reg. No. 137940 dated 07.11.2017

NVR Developers

NO. PCB/484/CNP/171

H-864

/ BY REGD. POST WITH ACK. DUE /

DATE 5 JAN 2018

(This document contains 08 Pages)

To,  
Mr. Venugopal Reddy. N – Managing Partner,  
M/s. NVR Developers  
No. 55, 3<sup>rd</sup> Floor, Room No. 6  
Sapthagiri Layout, Belathur Colony,  
Bengaluru – 560 067.

**Sub:** Consent for establishment to construct Residential Apartment with 144 flats having built up area of 16,050.07 Sq.m located at Sy. No. 28, Khatha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru by M/s. NVR Developers.

**Ref:** 1. Application for consent for establishment received at Regional Office, KSPCB, Mahadevapura on 07.11.2017.  
2. Inspection of the proposed project site by Officer of the Regional Office, KSPCB, Mahadevapura on 15.11.2017.  
3. Hon'ble NGT Order dated 04.05.2016 in respect of OA 222/2014.  
4. The Proceedings of consent committee meeting held on 19.12.2017.



With reference to the above, it is to be informed that this Board hereby accords Consent for Establishment under the Water (Prevention & Control of Pollution) Act 1974 to construct Residential Apartment with 144 flats having built up area of 16,050.07 Sq.m located at Sy. No. 28, Khatha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru, subject to the following conditions.

1. This consent for establishment shall be valid for a period of **Five years** from the date of issue of this Order.
2. The applicant shall not take expansion/diversification without the prior consent of the Board.

  
(Sadik Ahmed)  
SENIOR ENVIRONMENTAL OFFICER.

“ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ”

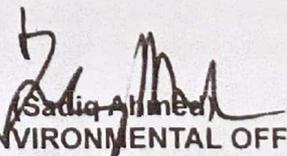
AVOID USE OF PLASTICS-BE 'ECO' FRIENDLY

HUS

3. The applicant shall obtain necessary licence/clearance from their relevant agencies before taking up construction.
4. The applicant shall obtain Consent for operation (CFO) from the Board before handing over of the apartment complex to residents association.
5. This CFE is issued only from the point of water pollution control only and does not have any relevance over land dispute, any pending cases with any Departments/Hon'ble Courts.
6. Sewage Treatment Plant (STP) and Solid waste processing facility (for organic) shall be provided and operated satisfactorily by the project proponent himself before it is handed over to Association/Company.

**I. Environmental Aspects and Management during the course of construction:**

- a) The applicant should cover the project site from all sides by raising sufficiently tall barricades with sheets to ensure that pollutants should not spill to the surroundings.
- b) The applicant shall arrange services like housing facility, water supply, sewage facilities on a temporary basis at construction site and same shall be maintained without any adverse impact on the environment.
- c) The applicant shall control the movement of vehicles carrying construction materials in order to avoid noise pollution in the surrounding.
- d) **The project proponent shall strictly adhere to the directions issued in the Judgement given by Hon'ble National Green Tribunal with respect to OA 222 of 2014 dated 04.05.2016.**
- e) **The applicant shall strictly maintain 75 Mtrs as green belt / buffer zone from the periphery of any Lake as per NGT order dtd-04.05.2016 in case of OA 222 of 2014. The buffer/Green zone would be treated as no construction zone for all intent and purpose.**
- f) **The applicant shall maintain 50m from the edges of the primary Rajakaluves, 35m from the edges in the case of Secondary Rajakaluves & 25m from the edges in the case of tertiary Rajakaluves. The buffer/Green zone would be treated as no construction zone for all intent and purpose.**
- g) **The applicant shall leave clear buffer zone towards any lake and Nala as per NGT Order dated 04.05.2016 in respect of OA 222/2014.**
- h) **The applicant shall apply and obtain Environmental Clearance (E.C.) from the competent authority if applicable.**

  
Sadia Ahmed  
SENIOR ENVIRONMENTAL OFFICER.

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- i) The applicant shall submit final approved plan from competent authority to the Board before taking up any construction activities.
- j) The applicant shall seek extension through a letter 45 days in advance of the expiry of validly period of CFE/CFExpn order with proper reasons for seeking such extension if required.

### I. WATER CONSUMPTION:

1. The water consumption shall not exceed **97 KLD**. There shall not be drawal of ground water without the prior permission of CGWA.
2. The applicant shall use only tertiary treated water (treated sewage) for all non-potable purposes viz., construction of Residential **Apartment**, gardening, washings etc.

### II. WATER POLLUTION CONTROL:

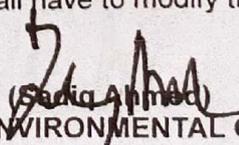
1. The quantity of sewage shall not exceed **92 KLD** and shall be treated in the sewage treatment plant (STP) of capacity **95 KLD** with the treatment scheme as submitted in the STP proposal to meet the standards stipulated below before utilizing for Urban Reuse viz., landscape irrigation, vehicle washing, toilet flushing, use in fire protection and commercial air conditioners. STP shall be constructed on modular basis to cater to phase-wise development.

Applicant shall follow STP construction and operation guidelines published by the Board.

Sl. No	Parameter	Parameters Limit.
01.	pH	6.5 – 9.0
02.	BOD (mg/l)	Not more than 10
03.	COD (mg/l)	Not more than 50
04.	TSS (mg/l)	Not more than 20
05.	NH4-N (mg/l)	Not more than 5
06.	N-Total (mg/l)	Not more than 10
07.	Fecal Coliform (MPN/100 ml).	Less than 100

**The applicant shall make an agreement with BWSSB for disposal of excess treated sewage and submit the same to the Board.**

2. Applicant shall add appropriate disinfectant to treated sewage to ensure some residual chlorine preferably in the range of 1 mg/l. to 3 mg/l.
3. The applicant shall construct STP above the ground level and should be easily accessible to the inspecting officer.
4. If the treatment plant do not achieve the effluent standards stipulated under conditions (1) above or if it is found to be inadequate, then the applicant shall have to modify the units so as to meet the standards with prior consent of the Board.

(Saidiq Ahmad)  
  
 SENIOR ENVIRONMENTAL OFFICER.

1003

5. All the treatment units shall be made impervious and there shall not be any discharge of sewage outside the premises.
6. Separate energy meter to STP shall be provided. Also, flow meters shall be provide and a log book of readings shall be maintained.
7. The applicant should make provisions for dual piping system to use the treated sewage water for toilet flushing, gardening and other purposes.
8. The applicant shall dispose excess treated sewage i.e. left after using for secondary purposes, to authorized BWSSB transporters for discharge into nearby BWSSB STP. The applicant shall maintain log book and vehicle details in this regard.

### III. AIR POLLUTION CONTROL:

1. The applicant during construction shall ensure that the Ambient Air Quality in its premises shall conform to the National Ambient Air Quality Standards specified in Environment (Protection) Rules.
2. The applicant shall provide acoustic measures to the DG Sets as per Sl. No. 94 in Schedule-I of Environment (Protection) Rules.
3. The applicant shall provide dust suppression systems with water sprinkling system during construction period.

### IV. NOISE POLLUTION CONTROL:

1. The applicant shall ensure that the ambient noise levels and ambient air quality within its premises during construction and after construction shall not exceed the limits specified in the Environment (Protection) Rules, i.e. 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.

### V. SOLID WASTE & HAZARDOUS WASTE DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated during construction i.e. Muck, and Garbage after construction if any in such manner so as not to cause environmental pollution.
2. The applicant shall apply and obtain authorization for management & handling of waste oil under Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.
3. The applicant shall earmark sufficient place for segregation and processing and convert the bio-degradable solid waste generated from unit into compost within their premises with scientific method.
4. The applicant shall strictly follow the Government Notification No. FEE 17 EPC 2012 Bangalore dated 11.03.2016 with regard to plastics ban.

(Sadiq Ahmed)  
SENIOR ENVIRONMENTAL OFFICER.

1002

5. (a). The applicant shall strictly follow Construction & Demolition Waste Management Rules, 2016.

(b). The applicant shall display the C& D waste Management Rules in site and ensure the compliances.

#### VI. HEALTH & SAFETY:

1. The applicant shall provide all necessary healthcare facilities to workers and shall carry out routine health survey among workers.
2. The applicant shall provide all safety measures including personal protective equipments to workers during construction.

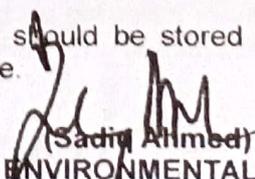
#### VI. GENERAL :

1. The applicant shall maintain natural nalla and other such features as in the Revenue survey map.
2. The applicant must create structure/facility for rain water harvesting and ground water recharge.
3. The applicant shall not use Kharab land if any for any purpose & keep available to the general public duly displaying a board as public property. No structure of any kind be put up in the Kharab land & shall be afforested and maintained as green belt only.
4. The applicant should make provisions for dual piping system to use the treated sewage water for toilet flushing, gardening and other purposes.
5. The applicant shall arrange for alternate power supply in the form of D.G.Set to run and operate the essential units of sewage treatment plant, in event of brake down of regular supply from Electricity Board.
6. The applicant shall implement the Environmental Management Plan during construction and after construction as given under EMP report.
7. The applicant shall not change or alter (a) No of flats (b) building plan (c) the quality, quantity or rate of discharge/ emissions and (d) install/replace/alter the water or air pollution control measures without the prior approval of the Board.
8. The applicant shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc., in excess of the standards stipulated, and the applicant shall immediately take appropriate corrective and preventive actions under intimation.
9. Exact date of commissioning of the sewage treatment plant shall be informed to this Board 45 days in advance so as to make necessary inspection of the plant and the pollution control measures provided by the applicant.

(Sadia Ahmed)

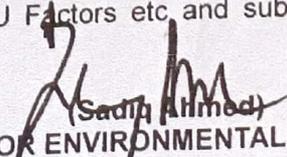
SENIOR ENVIRONMENTAL OFFICER

- (41)
10. The applicant shall appoint a qualified Environmental Engineer/Scientist for the Management of Environmental aspects and also establish Environmental Cell to oversee the operation of STP.
  11. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
  12. This CFE does not give any right to the Party/Project Authority to forego any legal requirement, which is necessary for setting/operation of the project.
  13. The application shall adopt Eco-sanitation system in the project.
  14. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration and pay in advance an amount equal to the cost estimated by Competent Agency or Committee.
  15. The project authorities shall dispose scientifically Bio-Medical waste and electronic waste to authorized common disposal facility and authorized recyclers respectively by entering into agreement as per new Bio Medical Waste Management Rules, 2016 and E- Waste (Management) Rules, 2016.
  16. The applicant shall plant specific local species in three rows all-around the boundary of the complex.
  17. The CFE is issued without prejudice to the Court case pending in any Hon'ble Court.
  18. Traffic congestion nr the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
  19. All toilets should have dual plumbing line for using treated waste water.
  20. The project proponent should ensure that during the construction phase utmost care is taken that there is no noise nuisance, no air and water pollution and no disturbance to the nearby inhabitants. In case of violation, the project construction activity may have to be directed to be stopped.
  21. The project proponent should cover the project site from all sides by raising sufficiently tall barricades with sheets to ensure that pollutants do not spill to the surroundings.
  22. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase. Sufficient number of toilets/bathrooms shall be provided with required mobile toilets, mobile STP for construction work force.
  23. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

  
(Sadiq Ahmed)  
SENIOR ENVIRONMENTAL OFFICER

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24. Disposal of muck, construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety & health aspects of people, only in approved sites with the approval of competent authority.
25. Ambient noise levels should conform to the residential standards both during day & night. Incremental pollution loads on the ambient air & noise quality should be closely monitored during construction phase. Adequate measures to reduce air & noise pollution during construction keeping in mind CPCB norms on noise limits.
26. The project authority shall incorporate a suitable condition in the Sale Agreement/Deed to be made with the buyers that the occupier/buyer holds the responsibilities jointly with other users to maintain common infrastructure facilities created including STP and solid waste management facility.
27. The project authorities shall ensure that no water bodies are polluted due to project activities.
28. The project authorities shall not use Kharab land if any for any purpose and keep available to the general public duly displaying a board as public property. No structure of any kind be put up in the Kharab land and shall be afforested and maintained as green belt only.
29. The existing water body, canals and rajakaluve and other drainage & water bound structures shall be retained unaltered with due buffer zone as applicable & maintained under tree cover.
30. The project authorities shall leave the appropriate buffer from the boundary of lake and on either side of the channel/nala and other water bodies as per the BDA norms/local planning authority and this shall be free from any permanent structures. The buffer so maintained shall be planted with indigenous tree species and maintain as green belt.
31. The natural sloping pattern of the project site other than the area excavated for the purpose of construction of proposed building shall remain unaltered and the natural hydrology of the area be maintained as it is to ensure natural flow of storm water.
32. Lakes and other water bodies within and/or at the vicinity of the project area shall be protected and conserved.
33. Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
34. A report on the energy conservation measures conforming to energy conservation norms finalized by the Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R&U Factors etc and submit to the Board.

  
(Sadik Ahmed)  
SENIOR ENVIRONMENTAL OFFICER

35. Concealing factual data or submission of false/fabricated data & will attract action under the provisions of Water Act and Air Act.
36. Failure to comply with any of the conditions mentioned above may result in withdrawal of this consent.

Please note that separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 45 days in advance to the completion of construction work of Residential Apartment. Issue of consent will be considered only after completion of Water pollution control measures, solid waste management facilities and installing air pollution control measures.

The receipt of this letter may please be acknowledged.

For and on behalf of  
Karnataka State Pollution Control Board

  
(Sadig Ahmed)  
SENIOR ENVIRONMENTAL OFFICER.



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 49 CON 2020

Date: 4-9-2020

To,

Mr. Venu Gopal Reddy N  
Managing Partner  
M/s. NVR Developers  
No.55, 3rd Floor, Room No. 6, Sapthagiri Layout,  
Belathur Colony, Kadugodi Post, Bengaluru-560 067

Sir,

Sub: Construction of Proposed Residential Multi Dwelling units project at Survey No's. 28, 30, 31/1, 31/2 & 34/1, Khatha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Ward No - 54, Bengaluru East Taluk, Bengaluru Urban District by M/s. NVR Developers - Issue of Environmental Clearance - Reg.

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This has reference to your online application dated 10<sup>th</sup> March 2020 bearing proposal No. SIA/KA/MIS/148262/2020 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC Karnataka furnishing further information seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per the prescribed procedure and in the light of the provisions of the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form 1, Form 1A, conceptual plans and the additional clarifications furnished in response to the observations of the SEAC, Karnataka. SEAC has recommended for issue of Environmental Clearance in their meeting held on 26<sup>th</sup> August 2020.

2. It is inter-alia, noted that M/s. NVR Developers have proposed for Construction of Residential Multi Dwelling units Project on a plot area of 17,198.29 sqm. The total built up area is 43,954.08 Sqm. The proposed building consists of 432 Residential units in 2 Blocks. Block-A having S+GF+3F with 144 units & Block-B having S+GF+3F with 288 units. Total parking space proposed is for 458 Numbers. Total water consumption is 292 KLD (Fresh water + Recycled water). The total wastewater discharge is 248 KLD. It is proposed to construct Sewage Treatment Plant with a capacity of 250 KLD. The project shall have DG sets of 2No X 700 kVA as alternative source of power supply. The total project cost is Rs.70 Crores.

3. The SEIAA Karnataka after due consideration of the relevant documents submitted by the project proponent, additional clarifications furnished in response to its observations and the recommendation of the SEAC have in their meeting held on 31<sup>st</sup> August 2020 and decided to accord Environmental Clearance in accordance with



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(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

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Construction of Residential Multi Dwelling Units

Project by M/s. NVR Developers

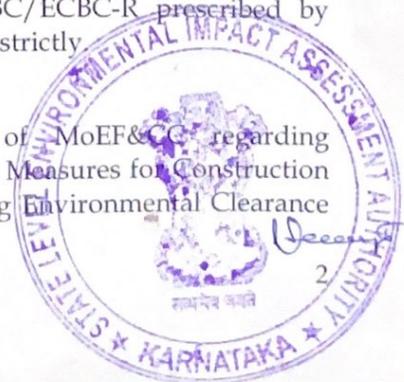
the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the following terms and conditions: -

**I. Statutory Compliance.**

- i) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- ii) The approval of the Competent Authority shall be obtained for structural safety of the constructions due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
- iii) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of diversion of forest land for non forest purpose involved in the project.
- iv) The proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- v) The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- vi) The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
- vii) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- viii) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
- ix) The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016 shall be followed.
- x) The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

**II. Air quality monitoring and preservation**

- i) Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.



**State Level Environment Impact Assessment Authority-Karnataka**

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

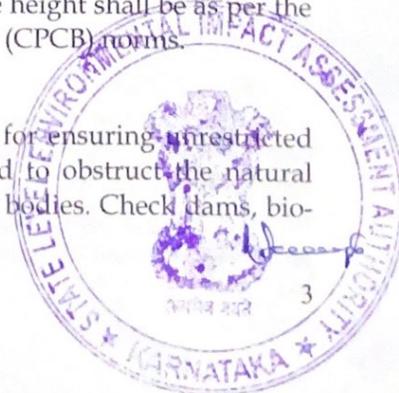
SEIAA 49 CON 2020

Construction of Residential Multi Dwelling Units  
project by M/s. NVR Developers

- ii) A management plan shall be drawn up and implemented to contain the current exceedance if any in ambient air quality at the site.
- iii) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub>) covering upwind and downwind directions during the construction period.
- iv) Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
- v) Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
- vi) Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
- vii) Wet jet shall be provided for grinding and stone cutting.
- viii) Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
- ix) All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.
- x) The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to standards prescribed under Environmental (Protection) Rules for air and noise emission standards.
- xi) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

**III. Water quality monitoring and preservation**

- i) The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-



## State Level Environment Impact Assessment Authority-Karnataka

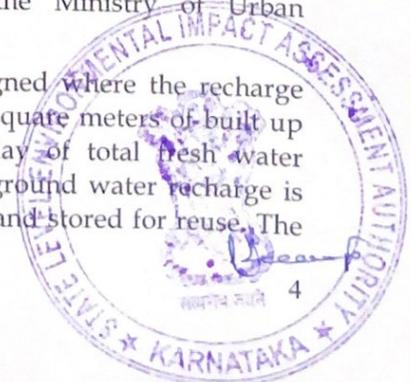
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- swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
- ii) Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
  - iii) Total fresh water use shall not exceed the proposed requirement as provided in project details.
  - iv) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
  - v) A certificate shall be obtained from local body supplying water, specifying the total annual water availability with local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available, this should be specified separately for ground water and surface water sources, ensuring that there is no impact on the other users.
  - vi) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
  - vii) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
  - viii) Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the project area.
  - ix) Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
  - x) The project proponent shall identify a suitable source of treated water for construction and submit an MOU/Agreement with such suppliers. If so the supplier identified shall be responsible for treatment of water with appropriate technology to the standards required for construction purpose.
  - xi) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016.
  - xii) A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

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Construction of Residential Multi Dwelling Units  
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- ground water shall not be withdrawn without approval from the Competent Authority.
- xiii) All recharge should be limited to shallow aquifer.
  - xiv) No ground water shall be used during construction phase of the project.
  - xv) Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
  - xvi) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
  - xvii) Sewage shall be treated in the STP based on MBBR/SBR Technology with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/re-used for flushing, landscaping and HVAC cooling. No treated water shall be discharged to municipal drain.
  - xviii) No sewage or untreated effluent water would be discharged through storm water drains.
  - xix) The existing water body, canals and rajakaluve and other drainage and water bound structures shall be retained unaltered with due buffer zone as applicable and maintained under tree cover.
  - xx) Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
  - xxi) Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
  - xxii) Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

**IV. Noise monitoring and prevention**

- i) Ambient noise levels shall conform to residential area both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be



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- made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
- ii) Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
  - iii) Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
  - iv) The project proponent shall ensure the time specification prescribed by the Honourable High Court of Karnataka in WP. No. 1958/2011 (LB - RES - PIL) on 04.12.2012 for different activities involved in construction work

**V. Energy Conservation measures**

- i) Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
- ii) Outdoor and common area lighting shall be LED.
- iii) Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
- iv) Energy conservation measures like installation of LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
- v) Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
- vi) Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

**VI. Waste Management**

- i) A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
- ii) Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the



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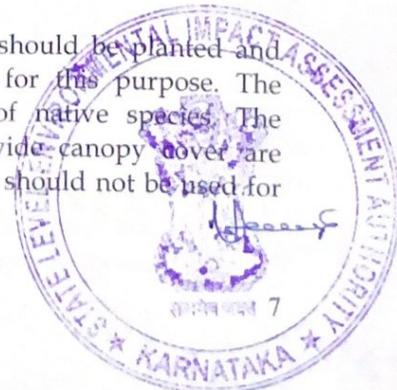
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- necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- iii) Separate wet and dry bins must be provided and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
  - iv) Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
  - v) All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
  - vi) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
  - vii) Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
  - viii) Fly ash should be used as construction material as per the provision of Fly Ash Notification of September, 1999 and amended as on 27<sup>th</sup> August, 2003 and 25<sup>th</sup> January, 2016. Ready mixed concrete must be used in construction.
  - ix) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
  - x) Used CFLs/TFLs/LED should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

**VII. Green Cover**

- i) No tree cutting/transplantation should be carried out unless exigencies demand. Where absolutely necessary, tree transplantation shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
- ii) A minimum of 1 tree for every 80 Sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.



## State Level Environment Impact Assessment Authority-Karnataka

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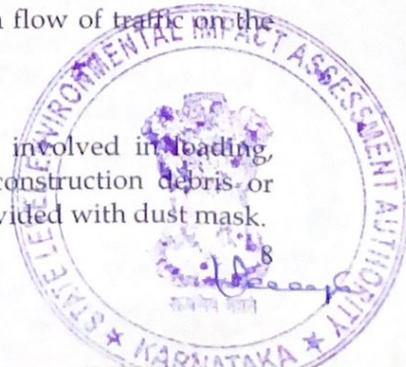
- iii) Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted).
- iv) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

**VIII. Transport**

- i) A comprehensive mobility plan, as per MoU best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
- Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
  - Traffic calming measures.
  - Proper design of entry and exit points.
  - Parking norms as per local regulation.
- ii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during nonpeak hours.
- iii) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of roads within a 5 km radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 5 km radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
- iv) Provide at the main entrances bell gates, which are located at least 12' inside the boundary of the project to enable smooth flow of traffic on the main road leading to the entrance

**IX. Human health issues**

- i) All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.



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- ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase. Sufficient number of toilets/bathrooms shall be provided with required mobile toilets, mobile STP for construction workforce
  - iii) For indoor air quality the ventilation provisions as per National Building Code of India.
  - iv) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
  - v) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
  - vi) Occupational health surveillance of the workers shall be done on a regular basis.
  - vii) A First Aid Room shall be provided in the project both during construction and operations of the project.

**X. Corporate Environment Responsibility**

- i) The project proponent shall comply with provision contained in OM vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018, of the Ministry of Environment, Forest and Climate Change as applicable, regarding Corporate Environment Responsibility and shall execute the action plan with a total cost of minimum of Rs. 140 Lakhs towards contribution of CM Cares Fund, as submitted vide letter dated on 3-9-2020.
- ii) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or stakeholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization. The project proponent enter into an agreement with the prospective buyers/tenants to ensure that they maintain the cell and take care of all environment concerns during the operation phase of the project. In addition, sufficient fees should be levied so as to raise a corpus fund to maintain the Environment cell.



## State Level Environment Impact Assessment Authority-Karnataka

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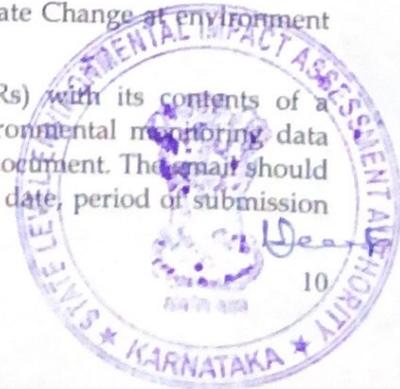
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- iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry of Environment, Forest and Climate Change/Regional Office along with the Six Monthly Compliance Report.

**XI. Miscellaneous**

- i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
- ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii) The Project Proponent shall obtain the construction material such as stones and aggregates etc. only from the approved quarries and other construction material shall also be procured from the authorized agencies/traders.
- iv) The project proponent shall not use Kharab land if any for any purpose and keep available to the general public duly displaying a board as public property. No structure of any kind be put up in the Kharab land and shall be afforested and maintained as green belt only.
- v) The Project proponent shall build in infrastructure required for use of Piped Natural Gas (PNG) such as pipelines and space for installation of PNG distribution equipment for both domestic/commercial purpose and DG set and shall ensure that PNG is supplied for both commercial and for DG sets instead of other type of fuels.
- vi) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- vii) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- viii) The Half Yearly Compliance Reports (HYCRs) with its contents of a covering letter, compliance reports, and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of project, EC No & date, period of submission



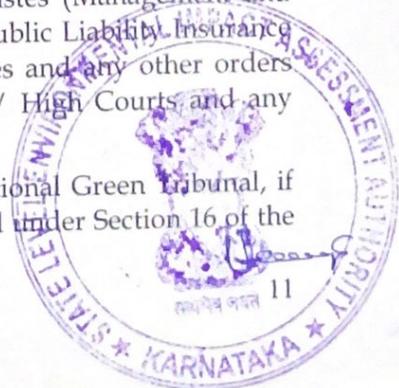
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Construction of Residential Multi Dwelling Units  
project by M/s. NVR Developers

and to be sent to the Regional Office of MOEF&CC by email only at email ID [rosz.bng-mefcc@gov.in](mailto:rosz.bng-mefcc@gov.in) Hard copy of HYCRs shall not be acceptable.

- ix) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- x) The project proponent shall inform the Regional Office as well as the Ministry of Environment, Forest and Climate Change, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- xi) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xii) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.
- xiii) No further expansion or modifications in the plan shall be carried out without prior Environmental Clearance from the competent authority.
- xiv) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xv) The State Level Environment Impact Assessment Authority, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xvi) The SEIAA, Karnataka reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xvii) The Regional Office of MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/ monitoring reports.
- xviii) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xix) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



State Level Environment Impact Assessment Authority-Karnataka  
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 49 CON 2020

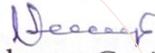
Construction of Residential Multi Dwelling Units  
project by M/s. NVR Developers

**XII. Specific Conditions**

- i) CNG Gen sets in place of DG Sets may be put up if feasible
- ii) Only registered labourers should be employed
- iii) 20% eco friendly materials to be used for construction.
- iv) The waste generated during the process of construction should be disposed in accordance with construction & Demolition waste handling rules-2016.
- v) E-Waste generated should be separately collected and disposed off through authorized recycles in accordance with the E- Waste handling.



Yours faithfully,

  
(Vijayakumar Gogi)  
Member Secretary,  
SEIAA, Karnataka.

**Copy to:**

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi - 110 003.
2. The Commissioner, Bruhat Bengaluru Mahanagara Palike (BBMP), N.R. Square, Bangalore - 560 002.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.

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## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 49 CON 2020

Date: 4-9-2020

To,

Mr. Venu Gopal Reddy N  
Managing Partner  
M/s. NVR Developers  
No.55, 3rd Floor, Room No. 6, Sapthagiri Layout,  
Belathur Colony, Kadugodi Post, Bengaluru-560 067

Sir,

Sub: Construction of Proposed Residential Multi Dwelling units project at Survey No's. 28, 30, 31/1, 31/2 & 34/1, Khatha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Ward No - 54, Bengaluru East Taluk, Bengaluru Urban District by M/s. NVR Developers - Issue of Environmental Clearance - Reg.

\*\*\*\*\*

This has reference to your online application dated 10<sup>th</sup> March 2020 bearing proposal No. SIA/KA/MIS/148262/2020 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC Karnataka furnishing further information seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per the prescribed procedure and in the light of the provisions of the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form 1, Form 1A, conceptual plans and the additional clarifications furnished in response to the observations of the SEAC, Karnataka. SEAC has recommended for issue of Environmental Clearance in their meeting held on 26<sup>th</sup> August 2020.

2. It is inter-alia, noted that M/s. NVR Developers have proposed for Construction of Residential Multi Dwelling units Project on a plot area of 17,198.29 sqm. The total built up area is 43,954.08 Sqm. The proposed building consists of 432 Residential units in 2 Blocks. Block-A having S+GF+3F with 144 units & Block-B having S+GF+3F with 288 units. Total parking space proposed is for 458 Numbers. Total water consumption is 292 KLD (Fresh water + Recycled water). The total wastewater discharge is 248 KLD. It is proposed to construct Sewage Treatment Plant with a capacity of 250 KLD. The project shall have DG sets of 2No X 700 kVA as alternative source of power supply. The total project cost is Rs.70 Crores.

3. The SEIAA Karnataka after due consideration of the relevant documents submitted by the project proponent, additional clarifications furnished in response to its observations and the recommendation of the SEAC have in their meeting held on 31<sup>st</sup> August 2020 and decided to accord Environmental Clearance in accordance with



**State Level Environment Impact Assessment Authority-Karnataka**

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 49 CON 2020

Construction of Residential Multi Dwelling Units  
Project by M/s. NVR Developers

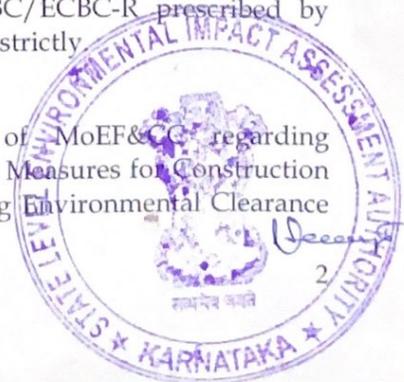
the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the following terms and conditions: -

**I. Statutory Compliance.**

- i) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- ii) The approval of the Competent Authority shall be obtained for structural safety of the constructions due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
- iii) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of diversion of forest land for non forest purpose involved in the project.
- iv) The proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- v) The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- vi) The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
- vii) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- viii) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
- ix) The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016 shall be followed.
- x) The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

**II. Air quality monitoring and preservation**

- i) Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.



**State Level Environment Impact Assessment Authority-Karnataka**

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

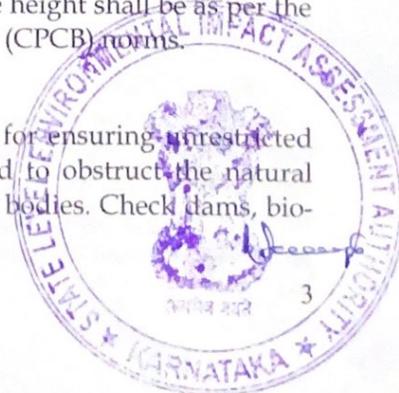
SEIAA 49 CON 2020

Construction of Residential Multi Dwelling Units  
project by M/s. NVR Developers

- ii) A management plan shall be drawn up and implemented to contain the current exceedance if any in ambient air quality at the site.
- iii) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub>) covering upwind and downwind directions during the construction period.
- iv) Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
- v) Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
- vi) Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
- vii) Wet jet shall be provided for grinding and stone cutting.
- viii) Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
- ix) All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.
- x) The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to standards prescribed under Environmental (Protection) Rules for air and noise emission standards.
- xi) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

**III. Water quality monitoring and preservation**

- i) The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-



## State Level Environment Impact Assessment Authority-Karnataka

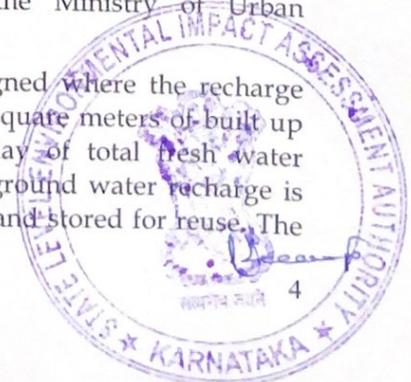
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Construction of Residential Multi Dwelling Units  
project by M/s. NVR Developers

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- swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
- ii) Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
  - iii) Total fresh water use shall not exceed the proposed requirement as provided in project details.
  - iv) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
  - v) A certificate shall be obtained from local body supplying water, specifying the total annual water availability with local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available, this should be specified separately for ground water and surface water sources, ensuring that there is no impact on the other users.
  - vi) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
  - vii) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
  - viii) Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the project area.
  - ix) Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
  - x) The project proponent shall identify a suitable source of treated water for construction and submit an MOU/ Agreement with such suppliers. If so the supplier identified shall be responsible for treatment of water with appropriate technology to the standards required for construction purpose.
  - xi) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016.
  - xii) A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

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Construction of Residential Multi Dwelling Units  
project by M/s. NVR Developers

- ground water shall not be withdrawn without approval from the Competent Authority.
- xiii) All recharge should be limited to shallow aquifer.
  - xiv) No ground water shall be used during construction phase of the project.
  - xv) Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
  - xvi) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
  - xvii) Sewage shall be treated in the STP based on MBBR/SBR Technology with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/re-used for flushing, landscaping and HVAC cooling. No treated water shall be discharged to municipal drain.
  - xviii) No sewage or untreated effluent water would be discharged through storm water drains.
  - xix) The existing water body, canals and rajakaluve and other drainage and water bound structures shall be retained unaltered with due buffer zone as applicable and maintained under tree cover.
  - xx) Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change Natural treatment systems shall be promoted.
  - xxi) Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
  - xxii) Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

**IV. Noise monitoring and prevention**

- i) Ambient noise levels shall conform to residential area both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be



## State Level Environment Impact Assessment Authority-Karnataka

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- made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
- ii) Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- iii) Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
- iv) The project proponent shall ensure the time specification prescribed by the Honourable High Court of Karnataka in WP. No. 1958/2011 (LB - RES - PIL) on 04.12.2012 for different activities involved in construction work

### V. Energy Conservation measures

- i) Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
- ii) Outdoor and common area lighting shall be LED.
- iii) Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
- iv) Energy conservation measures like installation of LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
- v) Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
- vi) Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

### VI. Waste Management

- i) A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
- ii) Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the



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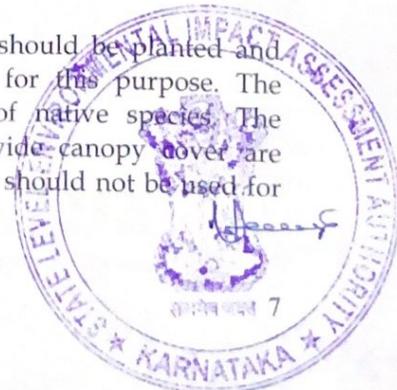
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project by M/s. NVR Developers

- necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- iii) Separate wet and dry bins must be provided and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
  - iv) Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
  - v) All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
  - vi) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
  - vii) Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
  - viii) Fly ash should be used as construction material as per the provision of Fly Ash Notification of September, 1999 and amended as on 27<sup>th</sup> August, 2003 and 25<sup>th</sup> January, 2016. Ready mixed concrete must be used in construction.
  - ix) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
  - x) Used CFLs/TFLs/LED should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

**VII. Green Cover**

- i) No tree cutting/transplantation should be carried out unless exigencies demand. Where absolutely necessary, tree transplantation shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
- ii) A minimum of 1 tree for every 80 Sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.



## State Level Environment Impact Assessment Authority-Karnataka

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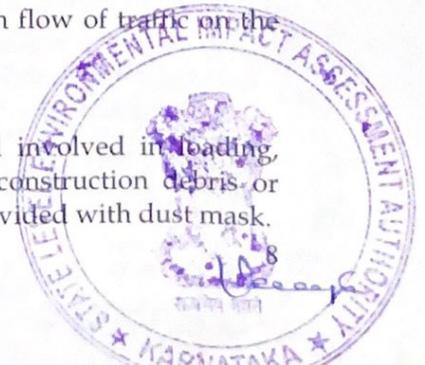
- iii) Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted).
- iv) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

**VIII. Transport**

- i) A comprehensive mobility plan, as per MoU best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
- Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
  - Traffic calming measures.
  - Proper design of entry and exit points.
  - Parking norms as per local regulation.
- ii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during nonpeak hours.
- iii) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of roads within a 5 km radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 5 km radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
- iv) Provide at the main entrances bell gates, which are located at least 12' inside the boundary of the project to enable smooth flow of traffic on the main road leading to the entrance

**IX. Human health issues**

- i) All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.



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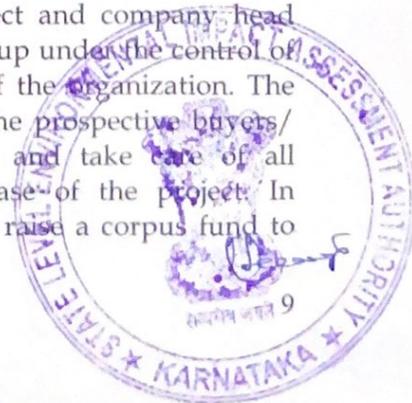
SEIAA 49 CON 2020

Construction of Residential Multi Dwelling Units  
project by M/s. NVR Developers

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1.
- ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase. Sufficient number of toilets/bathrooms shall be provided with required mobile toilets, mobile STP for construction workforce
  - iii) For indoor air quality the ventilation provisions as per National Building Code of India.
  - iv) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
  - v) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
  - vi) Occupational health surveillance of the workers shall be done on a regular basis.
  - vii) A First Aid Room shall be provided in the project both during construction and operations of the project.

**X. Corporate Environment Responsibility**

- i) The project proponent shall comply with provision contained in OM vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018, of the Ministry of Environment, Forest and Climate Change as applicable, regarding Corporate Environment Responsibility and shall execute the action plan with a total cost of minimum of Rs. 140 Lakhs towards contribution of CM Cares Fund, as submitted vide letter dated on 3-9-2020.
- ii) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or stakeholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization. The project proponent enter into an agreement with the prospective buyers/tenants to ensure that they maintain the cell and take care of all environment concerns during the operation phase of the project. In addition, sufficient fees should be levied so as to raise a corpus fund to maintain the Environment cell.





**Consent For Establishment -Expand  
(CFE-EXP)**

38

**Karnataka State Pollution Control Board  
Parisara Bhavana, No.49, Church  
Street, Bengaluru-560001  
Tele : 080-25589112/3, 25581383  
Fax:080-25586321  
email id: ho@kspcb.gov.in**

**Consent No. CTE-322431 Valid  
upto: 22/12/2025**

Industry Colour: RED Industry Scale: LARGE

(This document contains 5 pages including annexure & excluding additional conditions)

**Consent Order No:** CTE-322431

**PCB ID:** 99027

**Date:** 23/12/2020

To,  
The Applicant,  
Nvr Developers  
No. 55, 3rd Floor, Room No.  
6, Sapthagiri Layout, Belathur  
Colony, Kadugodi Post

Sir,

Sub: Consent for Expansion of the unit in the Existing premises under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981

- Ref: 1.CFE expansion application submitted by the organization on 07/10/2020 at Regional Office KSPCB  
 2. Inspection of the project site by Regional Officer on 12/11/2020  
 3. Proceedings of the CCM date 03/12/2020 held on 02/12/2020

With reference to the above, Karnataka State Pollution Control Board hereby accords **Consent for Expansion** of the unit in the existing premises under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the terms & conditions indicated in Schedule Annexed.

**Location:**

Name of the Industry: Nvr Developers  
Address: Sy. Nos 28,30,31/1,31/2&34/1, BBMP Khatha No. 143, Bidarahalli Hobli, Bangalore East Taluk  
Industrial Area: Not In I.A, Kumbena Agrahara Village,  
Taluk: BBMP- W- 54, District: Bangalore Urban

**CONDITIONS:**

1. The Consent for Expansion is granted considering the following activities:

Sr	Product Name	CFE Qty	CFO Qty	Applied Qty/Month	Units	Existing/Proposed
1	cfe expansion for residential apartment building with 432 flats in block a & block b with a total bu	16050.0700	0.000 - MT2	43954.0800	MT2	Proposed

2. This consent for establishment is valid up to 22/12/2025 from the date of issue.  
 3. The applicant shall not undertake further expansion/diversification without the prior consent of the Board.  
 4. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.

**I. WATER CONSUMPTION:**

1. The source of water shall be from BWSSB and shall obtain prior permission from the concerned authority. Total water consumption shall not exceed as indicated below:



(This document contains 5 pages including annexure & excluding additional conditions)

## II. WATER POLLUTION CONTROL:

1. The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
2. The sewage/domestic effluent shall be treated in Septic Tank with Soak pit.No overflow from the soak pit is allowed.The septic tank and Soak pit shall be as per IS 2470 Part-I & Part-II.
3. The Effluent Treatment Plant proposal is generally agreeable and shall be constructed as per the specifications mentioned in the proposal and it shall consist of following units.
4. The industry shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
5. If the treatment plant does not achieve the effluent standards stipulated in this consent order and/ or if it is found to be inadequate, then the industry shall have to modify the units so as to meet the standards with prior consent of the Board.
- 6.All the treatment units shall be totally impervious.
- 7.The applicant shall provide separate flow meter for measuring the quantity of effluents through ETP and separate energy meter and shall maintain a logbook for the verification of inspecting officers.
8. The applicant shall operate and maintain Treatment Plant continuously and maintain at all times to achieve the stipulated standards as per Annexure-I & also maintain regular log-books/operation records.
9. There shall not be any increase in generation of Domestic sewage due to proposed expansion.
10. There shall be no bypass or discharge of effluents either within or outside the factory premises under any circumstances.
11. There shall not be any discharge of untreated trade/domestic sewage inside/outside the industry premises.
12. The applicant shall explore the possibility of reducing freshwater consumption & adopt recycling/ reuse.

## III. AIR POLLUTION CONTROL:

1. The type of emissions, stack heights and the air pollution control equipment for the air pollution control sources to be installed as specified in **Annexure-II**.
2. The discharge of emissions from the air pollution sources shall pass through the stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
3. The stacks shall have port holes and platforms as per the guidelines specified in **Annexure-II** to facilitate monitoring of emissions.
4. The applicant shall upgrade/modify/replace the control equipments if they are found inadequate to meet the standards stipulated with Prior permission of the Board shall be obtained for the same.
5. There shall not be any other sources of air pollution from the proposed expansion.
6. If there is going to be any new air pollution sources in future, the project authorities shall apply and obtain consent for establishment for the same from the Board.
7. Any fugitive emission has to be controlled to meet the ambient air quality standards.

## IV. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated during construction i.e. Muck, and Garbage after construction if any in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the expansion activity shall be as follows



**Consent No. CTE-322431 Valid  
upto: 22/12/2025**

Industry Colour: RED Industry Scale: LARGE

(This document contains 5 pages including annexure & excluding additional conditions)

**V. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDRY MOVEMENT)  
RULES 2016:**

1. The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall apply for authorization along with the consent for operation (CFO) application under the Rules in Form-I to obtain authorization and comply with conditions.
2. There shall not be any Hazardous Waste generation from the proposed expansion project.

**VI. NOISE POLLUTION CONTROL:**

1. The applicant shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

**VII. GENERAL CONDITIONS:**

1. The applicant shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
2. The applicant shall not commission the proposed plant for trial or regular production unless necessary pollution control measures are installed as specified in this Consent Order.
3. The applicant shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
4. The applicant shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
5. The applicant shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation.
6. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee.
7. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
8. This CFE does not give any right to the Party/Project Authority/Industry to forego any *other* legal requirement that is necessary for setting/operation of the plant.
9. The applicant shall furnish point wise compliance to the conditions given under this consent for establishment within 30 days.
10. The applicant shall take measures to develop green belt all along the periphery of the factory premises.
11. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
12. The applicant shall comply with all the Conditions and guidelines issued by the Board from time to time.

Please note that this is only consent for establishment issued to you to proceed with the formalities for expansion of the industry and does not give any right to proceed trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 45 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

Consent Fee paid : Rs. 75000



**Consent For Establishment -Expand  
(CFE-EXP)**

41

**Karnataka State Pollution Control Board  
Parisara Bhavana, No.49, Church  
Street, Bengaluru-560001  
Tele : 080-25589112/3, 25581383  
Fax:080-25586321  
email id: ho@kspcb.gov.in**

**Consent No. CTE-322431 Valid  
upto: 22/12/2025**

Industry Colour: RED Industry Scale: LARGE

(This document contains 5 pages including annexure & excluding additional conditions)

**NOTE:**

The Conditions Nilmentioned in the schedule are not applicable.

**Additional Conditions:**

II(2),(6), III(2), IV(1), V(1), VI(1) & VII(4) these conditions are not applicable.

The project authorities shall strictly comply with the conditions stipulated in Annexure I contains 09 pages.

The CFExp is issued as per the recommendations of the Enforcement Committee Meeting held on 02.12.2020 & duly approved by Member Secretary & Hon'ble Chairman.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ  
ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಕರ್ನಾಟಕ

FOR AND ON BEHALF OF

KARNATAKA STATE POLLUTION CONTROL  
BOARD

**Encl.: Annexure-I & II.**

**COPY TO:**

1. The Environmental Officer, KSPCB, Regional Office Bangalore Mahadevapura for information and necessary action.
1. Master copy (Dispatch).
2. Office copy.

Chim.N o.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	DG Set of 700 KVA	5	PM(mg/NM3),SO2 (PPM),NOx(PPM)	0,0,0	DIE	N.A	Before commissioning.
2	D.G. Sets	DG Set of 700 KVA	5	PM(mg/NM3),SO2 (PPM),NOx(PPM)	0,0,0	DIE	N.A	Before commissioning.

Note:

N.A : Not Applicable



(This document contains 5 pages including annexure & excluding additional conditions)

**LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.**

**1. Location of Portholes and approach platform:**

Portholes shall be provided for all Chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameter downstream from any flow disturbance such as bend, expansion, contraction and visible flame. Further, the selected port has to be at least 2 stack/duct diameter before stack/duct exit or from any other flow disturbance. For rectangular stacks, an equivalent diameter can be calculated using following expression.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

**Signature Not Verified**

Digitally signed by  
Date: 2020.12.23 16:54:22  
+05:30



NVR Developers

**ANNEXURE - I**

**Sub:** Expansion of Consent for Establishment (CFE) for construction of Residential Apartment from 144 flats to 432 flats (Addition of new Block B with 288 flats) with increases in built up area from 16,050.07 Sq.m to 43,954.08 Sq.m located at Sy. No. 28, 30, 31/1, 31/2 & 34/1, Khatha No. 143 of Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru by **NVR Developers**.

- Ref:**
1. CFE No. PCB/484/CNP/17/H-864 dated 05.01.2018.
  2. EC No. SEIAA 49 CON 2020 dated 04.09.2020.
  3. CFExp applications received at the Regional Office, KSPCB, **Mahadevapura** on 07.10.2020.
  4. Inspection of the proposed project site by the Officer of the Regional Office, KSPCB, **Mahadevapura** on 12.11.2020.
  5. The proceedings of the Enforcement committee meeting held on 02.12.2020.



With reference to the above, it is to be informed that, the Board hereby accords Consent for Establishment under the Water (Prevention & Control of Pollution) Act, 1974, expansion for construction of **Residential Apartment from 144 flats to 432 flats (Addition of new Block B with 288 flats) with increases in built up area from 16,050.07 Sq.m to 43,954.08 Sq.m** located at Sy. No. 28, 30, 31/1, 31/2 & 34/1, Khatha No. 143 of Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru by **NVR Developers.**, subject to the following conditions.

**I. Environmental Aspects and Management during the course of construction:**

- a) This Consent for Establishment shall be valid for the period of 5 years or in Co-terminus with the validity of Environmental Clearance (EC) issued by State Level Environment Impact Assessment Authority-Karnataka vide No. SEIAA 49 CON 2020 dated 04.09.2020 and shall strictly adhere to the conditions stipulated in the Environmental clearance.
- b) The applicant shall arrange services to the labourers like housing facility, water supply, sewage facilities on a temporary basis at the construction site and same shall be maintained without any adverse impact on the environment. A mobile STP shall be provided for the labour colony and treated sewage shall be used for the curing, non load bearing structures, dust suppression and related activities.

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INFRA CELL



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- c) As per the Government Order No: FEE 188 ENV 2003, Bangalore Dated 14-08-2003, fresh water usage for the construction activity is prohibited and only treated sewage shall be used in and around the city of Bengaluru.
- d) If any nearby project with excess treated sewage is identified, the Board can facilitate to accord permission for the usage of the same in your premises.
- e) The applicant shall control the movement of vehicles carrying construction materials in order to avoid noise and dust pollution in the surroundings.
- f) Before handing over the project to the Residents' Association, the Project Proponent shall have the valid Consent for Operation with all the Environmental Aspects complied including establishment and operation of Sewage Treatment Plant (STP) solid waste processing facility (for Organic).
- g) This CFE is issued only from the point of pollution control and does not have any relevance over the land dispute, any pending cases with any Departments / Hon'ble Courts.
- h) **The applicant shall strictly adhere to the Zoning Regulation with respect to buffer zone towards any Lake, Nala, drain or any other water bodies as per the local planning authority guidelines.**
- i) The applicant shall submit final approved plan from competent authority to the Board before taking up any developmental activities/ constructions.

## II. WATER CONSUMPTION:

- 1. The water consumption for the above project activity shall not exceed **291.6 KLD**. The applicant shall not draw the water from bore wells without the prior permission of Central / State Ground Water Authority ( CGWA / SGWA)

## III. WATER POLLUTION CONTROL:

- 1. The total quantity of sewage shall not exceed **233.3 KLD** and shall be treated in the sewage treatment plant of capacity **95 KLD (existing) & 250 KLD (proposed)** with the treatment scheme as submitted in the STP proposal to meet the standards stipulated below before utilizing for Urban Reuse viz., landscape/gardening, toilet flushing, for fire protection and commercial air conditioners. STP shall be constructed on modular basis to cater to phase-wise development and applicant shall follow STP construction and operation guidelines published by the Board.

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Table-I		
Sl. No	Parameter	Prescribed Standards *
01.	pH	6.5 – 9.0
02.	BOD (mg/l)	Not more than 10
03.	COD (mg/l)	Not more than 50
04.	TSS (mg/l)	Not more than 20
05.	NH <sub>4</sub> -N (mg/l)	Not more than 5
06.	N-Total (mg/l)	Not more than 10
07.	Fecal Coliform (MPN/100 ml).	Less than 100

\* The above standards are applicable till new notification to be issued from MOEF & CC with respect sewage.

2. The location of the STP shall be as per the guidelines shown below:
  - a) The STP in the basement should be avoided as it tends to create vibrations, Noise pollution and Smell nuisance.
  - b) The STP may be located under Drive Way, Clubhouses, Play Area and as far as possible away from Houses nearby.
  - c) The entry to the STP shall be free from the entry of rain water.
3. Applicant shall add appropriate disinfectant to treated sewage to ensure residual chlorine preferably in the range of 1 mg/l. to 3 mg/l.
4. If the treatment plants do not achieve the sewage effluent standards stipulated under conditions (1) above or if it is found to be inadequate, then the applicant shall have to modify the units so as to meet the standards with prior consent of the Board.
5. All the treatment units shall be made impervious and there shall not be any discharge of treated/untreated sewage outside the premises at any given point of time. The entire waste water shall be used in house for secondary purposes only. In case of excess treated sewage is available, an arrangement can be done with the users viz.. Civic authorities Parks, other construction purposes nearby with proper documentation and approval of the KSPCB. If any left out excess treated sewage available the same shall be subjected for forced evaporation..
6. The applicant should make provisions for dual piping system to use the treated sewage water for toilet flushing, gardening and other secondary purposes
7. Separate energy meter and flow meter shall be provided to STP's and a log book on reading of energy meter and flow meters shall be maintained.
8. The project authorities shall ensure adherence to the CFE conditions even after handing over of project to Association/Company/Individual persons.

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9. The applicant shall provide 'DANGER' sign board near the STP to maintain safety of the operational personnel and shall maintain operational safety protocol. Proper signages shall be displayed in both Kannada and English at the taps where treated sewage is flowing as not fit for drinking.
10. Exact date of commissioning of the sewage treatment plant shall be informed to this Board 45 days in advance so as to make necessary inspection of the plant and the pollution control measures provided by the applicant
11. The applicant shall appoint a qualified Environmental Engineer/ Scientist for the Management of Environmental aspects and also establish Environmental Cell to oversee the operations of STP.
12. Online sensor shall be fixed up to know the status on the quantity of sewage (treated/untreated) and also its quality and the same shall be synchronized to the PCB dash Board.
13. The treated waste water utilization for Car/floor wash is not permitted in case if used, separate unit shall be provided for oil and grease removal.

#### IV. AIR POLLUTION CONTROL:

1. There shall not be any additional air emission sources, other than approved in the CFE. In case of any additional air emission sources are required to be installed, prior permission of the Board shall be obtained.
2. The applicant shall provide netlon mesh barrier wherever there are likely chances of dust generation which may cause inconvenience to the neighbors. **Mobile Fogging** type dust suppression system which uses lesser quantity of the water shall be made available to use at the locations where the activities might generates dust during construction period at the proposed project site.
3. The applicant shall install online continuous air emission monitoring system to the DG Set of more than 1000KVA capacity and data shall be linked to KSPCB DASH BOARD

#### V. NOISE POLLUTION CONTROL:

1. The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period to the noise level as tabulated below as per Noise Pollution (Regulation and Control) Rules, 2000:

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Area code	Category of Area/Zone	Limit in dB(A)leq	
		Day Time	Night Time
(A)	Industrial Area	75	70
(B)	Commercial Area	65	55
(C)	Residential Area	55	45
(D)	Silence Zone	50	40

#### VI. SOLID WASTE DISPOSAL:

1. The applicant shall earmark sufficient place for segregation, processing and management of the bio-degradable solid waste generated from unit.
2. The organic waste shall be processed only in house and the same shall be subjected to Bio-methanization process and the Bio gas generated shall be used either for generation of power or for the heating purposes. The complete technical details shall be furnished within 90 days
3. The inorganic waste shall be handed over to the authorized persons only with proper documentation.
4. The applicant shall strictly follow the Government Notification No. FEE 17 EPC 2012 Bangalore dated 11.03.2016 with regard to plastics ban.

#### VII. CONSTRUCTION AND DEMOLITION WASTE:

1. The applicant shall strictly follow Construction & Demolition Waste Management Rules, 2016.
2. The applicant shall collect and dispose off all solid waste generated during construction in a scientific way so as not to cause environmental pollution in the surrounding.
3. The applicant shall ensure that the C & D waste shall be free from plastics and other organic matter.
4. The C&D waste generated during the development/construction phase shall be handed over only to the C & D waste processing facility which has the valid Consent/Authorization of the Board.
5. Records pertaining to the generation, transportation of C&D waste including vehicle numbers, invoices/payment receipts shall be maintained and furnished to the board once in 03 months. In case there is no such waste generated/transported 'Nil' returns with a signature of the authorized persons shall be furnished.

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6. At no instances the waste shall be disposed illegally by dumping in valley, lakes or any other places directly or through the transporter. The generator will be held responsible for such violations even if done by the transporter and is liable for legal actions.
7. The applicant shall explore to use sand from crushed demolition waste, manufactured sand instead of river sand.
8. The trucks entering and exiting the site shall be subjected to “wheel and trucks bottom washing” with a permanent arrangement and to reuse the waste water again.

#### VIII. HEALTH & SAFETY:

1. The applicant shall provide all necessary healthcare facilities to workers with personal protective measures to avoid spreading of COVID like virus outbreak and shall carry out routine health survey among workers.
2. The waste generated during the COVID period like Masks, Gloves and protective covers shall be packed separately without mixing with the other garbage and shall be disposed off separately to the common Bio-Medical waste management facilities.
3. The used sanitary napkins shall be packed separately and handed over to the civic authorities for the safe disposal of the same.
4. The applicant shall provide all safety measures including personal protective equipment to workers during construction.
5. Precaution shall be taken to avoid any personnel coming in contact with the Methane gas generated from the STP/Bio gas plant. Necessary protective equipment with prescribed calibration shall be made available at all times.

#### IX. GENERAL:

1. The applicant shall adopt rain water harvesting and details with drawings shall be furnished within a month.
2. The excess water beyond rain water harvesting shall be let into recharge pits of sufficient numbers. The design details shall be furnished within a month.
3. The applicant must create structure/facility for rain water harvesting and ground water recharge pits to facilitate the increase of ground water table.

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K.S.P.C.B.  
INFRA CELL



4. The applicant shall arrange for alternate power supply in the form of D.G.Set to run and operate the essential units of sewage treatment plant, in event of brake down of regular supply. The applicant shall dispose off used oil, oil soaked waste including oil filters which generates from servicing of DG sets to KSPCB authorized recyclers
5. The applicant shall make provisions for wooded Buffer zone all along the periphery of the layout.
6. The applicant shall implement the Environmental Management Plan during construction and after construction as given under EMP and the details shall be furnished.
7. The applicant shall not change or alter (a) number of Sites (b) Layout plan (c) the quality, quantity or rate of discharge/ emissions and (d) install/replace/alter the water or air pollution control measures without the prior approval of the Board.
8. The applicant shall immediately report to the Board of in case of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc., in excess of the standards stipulated, and the applicant shall immediately take appropriate corrective and preventive actions under intimation.
9. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
10. This CFE does not give any right to the Party/Project Authority to forego any legal requirement, which is necessary for setting/operation of the project.
11. The project authorities shall dispose scientifically the Bio-Medical waste and electronic waste to authorized common disposal facility and authorized recyclers respectively by entering into agreement as per new Bio Medical Waste Management Rules, 2016 and E- Waste (Management) Rules, 2016.
12. The project authorities shall not use Kharab land if any for any purpose and keep available to the general public duly displaying a board as public property. No structure of any kind be put up in the Kharab land and shall be afforested and maintained as green belt only.
13. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration and pay in advance an amount equal to the cost estimated by Competent Agency or Committee.

SENIOR ENVIRONMENTAL OFFICER



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14. The CFE is issued without prejudice to the Court case pending in any Hon'ble Court.
15. The applicant shall take all necessary steps not to cover the storm water drains within the vicinity of the project site & are desilted & kept clean at all times.
16. No sewage, solid waste and C & D waste should be put in the storm water drains and these drain should be encroachment free.
17. The project proponent shall provide necessary electrical charging facilities for battery operated vehicles in the car parking area.
18. Monthly monitoring of Ambient Air and Noise Quality shall be conducted and report shall be furnished.
19. There shall not be any public complaint against the project on Air, Noise and Water Pollution, in case of the any complaint the applicant shall stop the construction activity and shall take appropriate measures before resuming construction activity with due information to the Board.
20. The data on number and type of trees available in the proposed project site and number of trees which are going to be cut shall be submitted within 30 days. For any tree cutting the permission shall be obtained from the competent authority and copy shall be furnished to Board.
21. The applicant shall obtain prior permission from CGWA (Central Ground Water Authority) before digging borewell in the premises.
22. The applicant shall seek extension through a letter 30 days in advance of the expiry of validity period of CFE/CFExpn order with proper reasons for seeking such extension if required otherwise CFE/CFEexp period will become null and void and the file will be treated as closed. Then the applicant has to apply for fresh CFE/CFEexp.
23. **CAUTION BOARD AT STPs:** Whenever there is a maintenance and staff get into STP, especially in the basements a display Board " Caution – Danger" shall be put up. The gases generated might choke & create Breathlessness and may be fatal. During such activities the person entering shall do so with all protective equipments including the Oxygen portable cylinder with mask. Two more persons shall be watching from outside and shall immediately evacuate the person inside if such situation arises. A minimum of two sets of such protective gear shall always be kept available in a working condition.

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K.S.P.C.B.  
INFRA CELL Page 8 of 9



24. The applicant shall submit treated sewage effluent utilization plan & BWSSB NoC for assured water supply.

Please note that separate consent for operation of the Board for discharge of liquid effluent shall be obtained by remitting prescribed consent fee.

The application for Consent has to be made 45 days in advance to completion of Residential Layout. Issue of Consent will be considered only after completion of sewage treatment plant, solid waste management facilities and adoption of complete treated waste water utilization system.

The receipt of this letter may please be acknowledged.

For and on behalf of  
Karnataka State Pollution Control Board

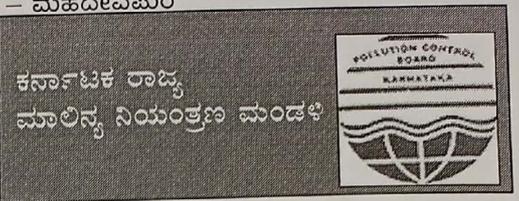
SENIOR ENVIRONMENTAL OFFICER

4



Annexure - IV  
**Karnataka State Pollution Control Board**

Regional Office: Bangalore -Mahadevapura ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಮಹದೇವಪುರ  
3<sup>rd</sup> Floor "NISARGA BHAVAN" ೩ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",  
7<sup>th</sup> 'D' Cross, Thimmaiah Road, 7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ  
Sanegoravanahalli, Shivanagar ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,  
Bengaluru -560 010 ಬೆಂಗಳೂರು - 560 010  
Telephone - 080 - 23224002 ದೂರವಾಣಿ - ೦೮೦-೨೩೨೨೪೦೦೨



towards a cleaner Karnataka

// BY RPAD //  
No. PCB /RO- MDP/SCN/NVR-Developers/2022-23//706  
// Notice //

25 AUG 2022  
Date: DESPATCHED

To, <b>Sri. Venugopal Reddy N - Managing Partner</b> <b>M/s. NVR Developers</b> No.55, 3 <sup>rd</sup> Floor, Room No. 6, Sapthagiri Layout, Belathur Colony, Bengaluru - 560 067	<b>The Occupier,</b> <b>M/s. NVR Developers,</b> Sy.No.28,30,31/1,31/2 & 34/1, Katha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru.
--	---

Sir,  
**Sub:** Encroachment of Rajakaluve/water body and dumping of solid waste indiscriminately in respect of your Residential Apartment constructing at Sy.No.28,30,31/1,31/2 & 34/1, Katha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru in the name of **M/s NVR Developers** -reg.  
**Ref:** 1.EC obtained from SEIAA vide No. SEIAA 49 CON 2020 dtd. 4.9.2020.  
2. CFE issued from the Board on vide CTE-322431 dtd. 23.12.2020.  
3.Smt Brinda A.S. Advocate & Legal Consultant letter dated. 25.7.2022 has submitted a complaint to this office on 02.8.2022.  
4. Inspection of your project site by DEO of this office on 24/08/2022.

\*\*\*\*\*

With reference to the above subject, it is to be informed that, you had obtained the Environmental Clearance (EC) from SEIAA, Govt of Karnataka vide ref(1) for construction of Residential Apartment in an plot area of 17,198.29 sqmtr with 432 flats having TBUA of 43,954.08 sq.mtr with STP capacity of 250 KLD at Sy.No.28,30,31/1,31/2 & 34/1, Katha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru in the name of **Mr Venu Gopal Reddy No, Managng Partner of M/s NVR Developers.**

Further, you had obtained the consent for establishment (CFE) for construction of Residential Apartment 432 Flats having built up area 43,954.08 sq.mtr & 250 KLD STPs in the name of **M/s NVR Developers** at Sy.No.28,30,31/1,31/2 & 34/1, Katha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru vide ref(1) with the conditions that "*the applicant shall strictly adhere to the Zoning Regulation with respect to buffer Zone towards any Lake, Nala, drain or any other water bodies as per the local planning authority guidelines and Applicant shall strictly follow the Construction and Demolition Waste Management Rules, 2016.*"

Further, this office has received a complaint from Smt Brinda A.S. Advocate & Legal Consultant letter dated. 25.7.2022 has submitted a complaint to this office on 2.8.2022 and they alleged that while construction of Residential Apartment encroached the Raja Kaluve(storm water drain) adjacent to the Sy Nos. 30, 31/1 & 31/2 & 34/1 and swallowed the water body between Sy No.31, 30 & 32(there was a water body as per village map) and also complained about dumping of highly contaminating construction waste to the water body and hampered the Environment, copy of the same herewith enclosed for reference.

o/c

Accordingly, the DEO of this office has inspected your project site on 24/08/2022 and you are hereby instructed to submit the documents w.r.t amalgamation of Sy. No's 28 and 30, 31 & 34 of Kumbena Agrahara Village.

In view of the said non-compliance under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986, you are hereby directed to submit action taken report to the above said facts alleged by the Complainant and also informed to submit the compliance report in respect of EC and CFE conditions issued from SEIAA, GoK & Board respectively **within 7 days time**, failing which as to why this office shall not recommend to the Board Office to **withdraw the CFE (consent for establishment)** issued to your project for construction of Residential Apartment at the said premises under the provisions of Water (P & C of P) Act, 1974 vide ref (1) and to initiate further action against you as per Law.

Encl: As above.

Yours faithfully

Sd/-

**Environmental Officer  
RO-Mahadevapura**

ಪ್ರತಿಯನ್ನು:

ಶ್ರೀಮತಿ ಬೃಂದಾ. ಡಾ: ಸಂದೀಪ್ ಕೆ, ವಕೀಲರು ಮತ್ತು ಕಾನೂನು ಸಲಹೆಗಾರರು, ನಂ.21, 7ನೇ 'ಎ' ಮುಖ್ಯ ರಸ್ತೆ, 3ನೇ ಬ್ಲಾಕ್, ತ್ಯಾಗರಾಜನಗರ, ಬೆಂಗಳೂರು- 560 028. Mail id: [advocatebrinda@gmail.com](mailto:advocatebrinda@gmail.com).  
Mobile: 9886250158/9900327792, ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಕಳುಹಿಸಲಾಗಿದೆ.

**Environmental Officer  
RO-Mahadevapura**



ಗೆ,  
ಸಹಾಯಕ ನಿರ್ದೇಶಕರು,  
ಭೂಮಾಪನ ಮತ್ತು ಕಂದಾಯ ಇಲಾಖೆ,  
ಕಂದಾಯ ಭವನ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,  
ಕೆಂಪೇಗೌಡ ರಸ್ತೆ, ಬೆಂಗಳೂರು- 560 001.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕುಂಬೇನಲಗ್ರಹಾರ ಗ್ರಾಮಕ್ಕೆ ಸೇರಿದ ಸರ್ವೆ ನಂಬರ್ 28, 31/1, 31/2 ಮತ್ತು 34/1ರಲ್ಲಿ ಮೆ:ಎನ್‌ವಿಆರ್ ಡೆವಲಪ್‌ಮೆಂಟ್ ರಾಜ ಕಾಲುವೆ ಮತ್ತು ಕುಂಟೆ(water body) ವತ್ತುವರಿಮಾಡಿಕೊಂಡು ವಸತಿ ಸಮುಚ್ಚಯ ನಿರ್ಮಿಸುತ್ತಿರುವ ಕುರಿತು ಶ್ರೀಮತಿ ಬೃಂದ ಎ.ಎಸ್ ವಕೀಲರು ಮತ್ತು ಕಾನೂನು ಸಲಹೆಗಾರರು ಈ ಕಛೇರಿಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:1) ಈ ಕಛೇರಿಯ ಸ್ಥಾಪನಾ ಸಮ್ಮತಿ ಪತ್ರ ನೀಡಿರುವ ದಿನಾಂಕ: 23.12.2020.  
2) ಶ್ರೀಮತಿ ಬೃಂದ ಎ.ಎಸ್ ವಕೀಲರು ಮತ್ತು ಕಾನೂನು ಸಲಹೆಗಾರರು ಇವರ ಪತ್ರ ದಿನಾಂಕ: 25.7.2022ನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುವ ದಿನಾಂಕ: 2.8.2022.

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ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕುಂಬೇನಲಗ್ರಹಾರ ಗ್ರಾಮಕ್ಕೆ ಸೇರಿದ ಸರ್ವೆ ನಂಬರ್ 28, 31/1, 31/2 ಮತ್ತು 34/1ರಲ್ಲಿ ಮೆ:ಎನ್‌ವಿಆರ್ ಡೆವಲಪ್‌ಮೆಂಟ್ ರಾಜ ಕಾಲುವೆ ಮತ್ತು ಕುಂಟೆಯಿಂದ ಉಲ್ಲೇಖ(1)ರಂತೆ ದಿನಾಂಕ: 23.12.2020ರಂದು " the applicant shall strictly adhere to the Zoning Regulation with respect to buffer zone towards any Lake, Nala, drain or any other water bodies as per the local planning authority guidelines" ಷರತ್ತುನೊಂದಿಗೆ ಸ್ಥಾಪನಾ ಸಮ್ಮತಿ ಪತ್ರ ನೀಡಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಶ್ರೀಮತಿ ಬೃಂದ ಎ.ಎಸ್ ವಕೀಲರು ಮತ್ತು ಕಾನೂನು ಸಲಹೆಗಾರರು ಇವರ ಪತ್ರ ದಿನಾಂಕ: 25.7.2022ನ್ನು ಉಲ್ಲೇಖ(2)ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಈ ಕಛೇರಿಗೆ ದಿನಾಂಕ: 2.8.2022ರಂದು ದೂರನ್ನು ಸಲ್ಲಿಸುತ್ತಾರೆ, ಅದರಂತೆ ಮೆ:ಎನ್‌ವಿಆರ್ ಡೆವಲಪ್‌ಮೆಂಟ್ ಸ.ನಂ. 30,31/1, 31/2 & 34/1ರ ಪಕ್ಕದಲ್ಲಿರುವ ರಾಜ ಕಾಲುವೆ ಮತ್ತು ಸ.ನಂ. 31,30 & 32ರ ಮಧ್ಯ ಇರುವ ನೀರಿನ ಹೊಂಡ(water body) ವತ್ತುವರಿಮಾಡಿಕೊಂಡು ವಸತಿ ಸಮುಚ್ಚಯವನ್ನು ನಿರ್ಮಿಸುತ್ತಿದ್ದಾರೆ ಎಂದು ದೂರು ನೀಡಿರುತ್ತಾರೆ, ಇದರ ಪ್ರತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸಲಾಗಿದೆ. ಆದುದರಿಂದ ಮೇಲೆ ತಿಳಿಸಿದ ಸರ್ವೆ ನಂಬರ್‌ಗಳ ಪಕ್ಕದಲ್ಲಿರುವ ರಾಜ ಕಾಲುವೆ ಮತ್ತು ಕುಂಟೆಯನ್ನು ಮೆ:ಎನ್‌ವಿಆರ್ ಡೆವಲಪ್‌ಮೆಂಟ್ ರವರು ವಸತಿ ಸಮುಚ್ಚಯ ನಿರ್ಮಿಸಲು ವತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿರುವ ಕುರಿತು ಸರ್ವೆ ಮಾಡಿ ಅಂತರವನ್ನು ನಮೂದಿಸಿ ಸ್ಕೆಚ್ ನೊಂದಿಗೆ ಈ ಕಛೇರಿಗೆ ವರದಿ ಕಳುಹಿಸಲು ಕೋರಲಾಗಿದೆ.

ಅಡಕ: ಮೇಲಿನಂತೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ  
ಸಹಿ/-

ಪರಿಸರ ಅಧಿಕಾರಿ  
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ-ಮಹದೇವಪುರ

ಪ್ರತಿಯನ್ನು:

ಶ್ರೀಮತಿ ಬೃಂದ. ಡಾ: ಸಂದೀಪ್ ಕೆ, ವಕೀಲರು ಮತ್ತು ಕಾನೂನು ಸಲಹೆಗಾರರು, ನಂ.21, 7ನೇ 'ಎ' ಮುಖ್ಯ ರಸ್ತೆ, 3ನೇ ಬ್ಲಾಕ್,ತ್ಯಾಗರಾಜನಗರ, ಬೆಂಗಳೂರು- 560 028. Mail id: [advocatebrinda@gmail.com](mailto:advocatebrinda@gmail.com).  
Mobile:9886250158/9900327792, ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಕಳುಹಿಸಲಾಗಿದೆ.

ಪರಿಸರ ಅಧಿಕಾರಿ

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ-ಮಹದೇವಪುರ



**Inspection Report of Sri. J.N.Yogananda, Deputy Environmental Officer, KSPCB,  
Regional Office – Mahadevapura, Bengaluru**

Name and address of the unit	Residential Apartment by <b>M/s. NVR Developers</b> , at Sy.No.28,30,31/1,31/2 & 34/1, Katha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru.
Name, designation and address of the person in charge of the project and correspondence address of the industry	<b>Sri. Venugopal Reddy N – Managing Partner</b> <b>M/s. NVR Developers</b> No.55, 3 <sup>rd</sup> Floor, Room No. 6, Saphthagiri Layout, Belathur Colony, Bengaluru – 560 067
Date of inspection	17.01.2023
Person Contacted	<b>Block-A(Already Occupied):</b> 1) Sri Mantosh-President(Apartment welfare Association), 2) Sri Sathya-Vice President(Apartment welfare Association)  <b>Block-B(under construction):</b> 1) Sri Bharath- Land owner, 2) Sri Amar-Supervisor.
CFE status	Large Red (Sewage generation More than 100 KLD)
Project Cost	Project cost as per CA Certificate dated 14.09.2020 is Rs.70.00 Crores
CFE status	<ul style="list-style-type: none"> <li>➤ CFE obtained from the Board for construction of Residential Apartment with 144 Flats having TBUA of 16,050.07 sqmtr with STP capacity of 95 KLD at Sy No. 28, Katha No. 143, Kumbena Agrahara village, Bidarahalli Hobli, Bengaluru East Taluk, Bangalore in the name of <b>Mr Venu Gopal Reddy, Managing Partner of M/s NVR Developers</b> vide order No. H- 864 on 5.1.2018.</li> <li>➤ Obtained consent for expansion(CFE-Expn) for construction of Residential Apartment from 144 to 432 Flats(additional new Block-B with 288 flats) with increases the built up area from 16,050.07 sq.mtr to 43,954.08 sq.mtr &amp; 95 KLD(existing) &amp; 250 KLD(Proposed) STPs in the name of M/s NVR Developers at Sy no. 28, 30, 31/1, 31/2 &amp; 34/1 , Katha No.143, Kumbena Agrahara village, Bidarahalli Hobli, Bengaluru East Taluk, Bangalore vide CTE- 322431 dtd. 23.12.2020.</li> </ul>
EC details	Obtained EC from SEIAA vide no. SEIAA, Govt of Karnataka on 04.09.2020 for construction of Residential Apartment in an plot area of 17,198.29 sq.mtr with 432 flats having TBUA of 43,954.08 sq.mtr with SP capacity of 250 KLD at SY No. 28, 30, 31/1, 31/2 & 34/1 , Katha No.143, Kumbena Agrahara village, Bidarahalli Hobli, Bengaluru East Taluk, Bangalore in the name of <b>Mr Venu Gopal Reddy, Managing Partner of M/s NVR</b>

	<p><b>Developers</b> vide order No. SEIAA 49, CON 2020 dated 04.09.2020 with project thaving 2 Blocks comprising of SF + GF+ 3 UF with 32 units with TBUA of 43,954.08 sq.mt in a total plot area of 17,198.29 sq.mt rand STP of capacity 250 KLD &amp; DG Set of 2 Nos of x 700 KVA.</p> <p>Block A- having SF + GF + 3 UF with 144 units Block B- having SF + GF + 3 UF with 288 units <b>Total BUA= 43,954.08 Sq.mtr.</b></p>
<b>CFO status</b>	Not obtained the consent of the Board under Water(P & C of P)Act,1974 for operation of Block-A(Apartment) even the occupied 113 flats out of 144 Flats and operating the STP.

Following are the observations made during inspection:

**In respect of Block-A:**

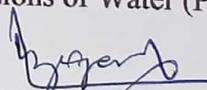
1. The Block-A has been occupied around 113 flats out of 144 flats and operating the STP without obtaining consent for operation from the Board under the provisions of Water(P & C of P)Act,1974.
2. The solid waste generated from your apartment occupancy is being stored in the premises and handed over to outside agencies instead o f making compost by installing organic waste converter within your premises.
3. In STP they have not installed flow meter, sludge drying beds/Filter press and not maintained log book and operation of STP is very poor.
4. The project authority have not displayed the STP flow sheet in the STP area and not displayed the "DANGER" sing board at the entrance of STP room
5. The treated sewage sample was collected during inspection and the same was handed over to the Board central laboratory for analysis and report is awaited.
6. As per CDP-2015 of RMP there is no nala/drain present in Sy No. 28, 30, 31 & 34 of Kumbena Agrahara Village.
7. As per BBMP Plan approval on 19.6.2020 Kharab area of 3 guntas towards north side of Block-A and 7 guntas towards south side of Block-B has been earmarked and at present road has been made and exists.
8. Photographs taken during inspection and is herewith enclosed as **Annexure-1**.

**In respect of Block-B:**

1. The project is under construction they have completed construction of GF+ 3 UF and finishing work is going on.
2. The construction of STP work is not yet started.
3. The photographs taken during inspection are herewith enclosed as **Annexure-2**.

**Recommendation:**

Keeping in view of the above said facts and non-compliance under the provisions of Water (P & C of P) Act,1974 the **Show Cause Notice** can be issued to the project authorities(Developers) for the said violations and to initiate further course of action under the provisions of Water (P & C of P)Act,1974 for functioning/operation of STP at Block-A.

  
**Deputy Environmental Officer**  
**RO-Mahadevapura**

Annexure-1.

The photographs taken during inspection of M/s NVR Developers (NVR Sun Villa) Apartment (Block-A) on 17.1.2023.

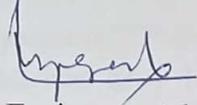


Deputy Environmental Officer  
RO-Mahadevapura

Annexure-2.

The photographs taken during inspection of M/s NVR Developers (under construction project) Apartment (Block-B) on 17.1.2023.



  
Deputy Environmental Officer  
RO-Mahadevapura

Regional Office: Bangalore -Mahadevapura ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಮಹದೇವಪುರ  
3<sup>rd</sup> Floor "NISARGA BHAVAN" ೩ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",  
7<sup>th</sup> 'D' Cross, Thimmaiah Road, 7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ  
Sanegoravanahalli, Shivanagar ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,  
Bengaluru -560 010 ಬೆಂಗಳೂರು - 560 010  
Telephone - 080 - 23224002 ದೂರವಾಣಿ - ೦೮೦-೨೩೨೨೪೦೦೨

ಕರ್ನಾಟಕ ರಾಜ್ಯ  
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

// BY RPAD //

No. PCB /RO- MDP/SCN/NVR-Developers/2022-23/ 1498

Date: 25 JAN 2023

// Show Cause Notice //

DESPATCHED

To,

**Sri.Venugopal Reddy N - Managing Partner**  
**M/s NVR Developers**  
No.55, 3<sup>rd</sup> Floor, Room No. 6, Sapthagiri  
Layout, Belathur Colony,  
Bengaluru - 560 067

**The President/Secretary,**  
**M/s. NVR Sun Villa Residential Apartment**  
**Owners Association, Sy.No.28, Katha No.**  
143, Kumbena Agrahara Village, Bidarahalli  
Hobli, Bengaluru East Taluk, Bengaluru.

Sir,

**Sub:** Non-compliance under the provisions of Water(P & C of P)Act,1974 in respect of your Residential Apartment located at Sy.No.28, Katha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru in the name of **M/s NVR Developers -reg.**

- Ref:** 1.CFE issued from the Board vide order No.H-864 on 5.1.2018.  
2.EC obtained from SEIAA vide No. SEIAA 49 CON 2020 dtd. 4.9.2020.  
3. CFE-Expn issued from the Board on vide CTE-322431 dtd. 23.12.2020.  
4. Inspection of your project site by DEO of this office on 17.01.2023.

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With reference to the above subject, it is to be informed that, you had obtained CFE from the Board for construction of Residential Apartment with 144 Flats having TBUA of 16,050.07 sqmtr with STP capacity of 95 KLD at Sy.No.28, Katha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru in the name of **Mr Venu Gopal Reddy, Managing Partner of M/s NVR Developers** vide ref(1). The Board has issued a CFE with a condition that separate consents of the Board for discharge of liquid effluent shall have to be obtained by remitting prescribed consent fee and the application has to be made 45 days in advance to the completion of construction of work of Residential Apartment.

Further, you have obtained Environmental Clearance (EC) from SEIAA, Govt of Karnataka vide ref(2) for construction of Residential Apartment in an plot area of 17,198.29 sqmtr with 432 flats having TBUA of 43,954.08 sq.mtr with STP capacity of 250 KLD at Sy.No.28,30,31/1,31/2 & 34/1, Katha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru in the name of **Mr Venu Gopal Reddy, Managing Partner of M/s NVR Developers.**

Also, you had obtained the consent for expansion (CFE-Ex[m]) for construction of Residential Apartment from 144 to 432 Flats(additional new Block-B with 288 flats) with increases the built up area from 16,050.07 sq.mtr to 43,954.08 sq.mtr & 95 KLD (existing) & 250 KLD(Proposed) STPs in the name of **M/s NVR Developers** at Sy.No.28,30,31/1,31/2 & 34/1, Katha No. 143, Kumbena Agrahara Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru vide ref(3) with

the conditions that "the applicant shall strictly adhere to the Zoning Regulation with respect to buffer Zone towards any Lake, Nala, drain or any other water bodies as per the local planning authority guidelines and Applicant shall strictly follow the Construction and Demolition Waste Management Rules, 2016." And also that "separate consents of the Board for discharge of liquid effluent shall have to be obtained by remitting prescribed consent fee and the application has to be made 45 days in advance to the completion of construction of STP, solid waste management facilities and adoption of complete treated waste water utilization system".

Further, the DEO of this office has inspected your apartment i.e. Block-A located at Sy No.28 of Kumbena Agrahara village, Bidarahalli Hobli, Bangalore East Taluk on 17.01.2023 and observed the following:-

1. You have given occupancy around 113 flats out of 144 Flats and operating the STP without obtaining consent for operation from the Board under the provisions of Water (P & C of P) Act,1974.
2. The solid waste generated from your apartment occupancy is being stored in the premises and handed over to outside agencies instead of making compost by installing organic waste converter within your premises.
3. For STP you have not installed flow meter, sludge drying beds/Filter Press and not maintained log book and operation of STP is very poor.
4. You have not displayed the STP flow sheet in the STP area and not displayed the "DANGER" sign board at the entrance of STP room.

In view of the said non-compliance under the provisions of Water (Prevention and Control of Pollution)Act,1974 and MSW Rules-2016, you are hereby called upon to **SHOW CAUSE** for the compliance **within 7 days time**, failing which as to why this office shall not be recommended to the Board Office to **withdraw the CFE (consent for establishment) and CFE-Expn** issued to your project for construction of Residential Apartment at the said premises under the provisions of Water(P & C of P) Act, 1974 vide ref (1) & (3) and to initiate further action against you as per the provisions of Water(P & C of P)Act,1974 and to levy the Environment Compensation (EC) as per CPCB guide lines for functioning the Apartment without having valid consent of the Board under the said Act.

Yours faithfully

  
Environmental Officer  
RO-Mahadevapura

25/1